

BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th January 2011 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 2 of 2011

A Bills further to amend the Chennai City Municipal Corporation Act, 1919.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Chennai City Municipal Corporation (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 21st day of December 2010.

Amendment of section 5.

2. In section 5 of the Chennai City Municipal Corporation Act, 1919 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "one hundred and fifty-five", the expression "two hundred" shall be substituted.

Tamil Nadu Act IV of 1919.

Amendment of section 45.

3. In section 45 of the principal Act,—

(i) for the marginal heading, the following marginal heading shall be substituted, namely:—

"Two hundred divisions.";

(ii) in sub-section (1), for the expression "one hundred and fifty-five" occurring in two places, the expression "two hundred" shall be substituted.

Insertion of new section 46-AAA.

4. After section 46-AA of the principal Act, the following section shall be inserted, namely:—

"46-AAA. Special Provisions.— Notwithstanding anything contained in this Act or the rules made or orders issued under this Act, until the ordinary election to be held in the year 2011, the territorial area of the divisions of the city, the total number of divisions and the total number of councillors shall be the same as they exist before the commencement of the Chennai City Municipal Corporation (Amendment) Act, 2011.".

Amendment of section 48.

5. In section 48 of the principal Act,—

(i) in sub-section (1), for the expression "one hundred and fifty-five", the expression "two hundred" shall be substituted;

(ii) in sub-section (2), for the expression "one hundred and fifty-five", the expression "two hundred" shall be substituted.

Repeal and saving.

6. (1) The Chennai City Municipal Corporation (Amendment) Ordinance, 2010 is hereby repealed.

Tamil Nadu Ordinance 8 of 2010.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

The Government have decided to expand the limits of the Chennai City Corporation by including forty two local bodies adjoining City of Chennai. Based on the above inclusion, delimitation of Wards (Divisions) will be done for the next ordinary election to be held for the Chennai Corporation. In view of the said expansion, the Government have decided to fix the total number of Wards (Divisions) for the Chennai Corporation as two hundred and consequently, certain provisions of the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919) having reference to the number of Wards (Divisions) need to be amended. The Government have, therefore, decided to amend the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919), suitably for the above purpose. Accordingly, the Chennai City Municipal Corporation (Amendment) Ordinance, 2010 (Tamil Nadu Ordinance 8 of 2010) was promulgated by the Governor on the 20th December 2010 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 21st December 2010.

2. The Bill seeks to replace the said Ordinance.

M.K. STALIN,
Deputy Chief Minister.

M. SELVARAJ,
Secretary.